FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF LYRICAL BINARY SYSTEMS (OPC) PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	LYRICAL BINARY SYSTEMS (OPC) PRIVATE LIMITED
2	Date Of Incorporation Of Corporate Person	02.12.2021
3	Authority Under Which Corporate Person Is Incorporated / Registered	Roc Bengaluru
4	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U72900KA2021OPC155140
5	Address Of The Registered Office And Principal Office (if Any) Of Corporate Person	B 816, Ganga Vertica, Neeladri Road, Doddathoguru, Electronic City Phase 1, Bangalore, Bengaluru, Karnataka, India, 560100
6	Liquidation Commencement Date Of Corporate Person	08.08.2026
7	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator, Authorisation For Assignment (AFA) Validity	CS Thirupal Gorige 53/8, 2nd Cross, 3rd Main, Ns Palya, Btm 2nd Stage, Bangalore-560076 Cell +91 94483 84064, LL +080 79634233 Email: Gthirupal@gmail.com IP REG. NO. IBBI/IPA-002/IP-N00016/2016-17/10030 AFA Valid Up To 31-12-2026.
8	Last Date For Submission Of Claims	07.09.2026

Notice is hereby given that **LYRICAL BINARY SYSTEMS (OPC) PRIVATE LIMITED** has commenced voluntary liquidation on **08.08.2026.**

The stakeholders of LYRICAL BINARY SYSTEMS (OPC) PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before **07.09.2026** to the liquidator at the address mentioned against item 7.

The financial creditors if any shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.08.2026
Place: Bengaluru
Thirupal Gorige
Liquidator

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contants. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals adversing in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

IN THE HON'BLE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
CHENNAI BENCH
(APPELLATE JURISDICTION)
COMPANY APPEAL (AT)(CHE) NO. 27 OF 2026
(Against the Order dated 29.10.2025 passed by the Hon'ble National Company Law Tribunal, Bengaluru Bench in C.P. No.58/BB /2025)

BETWEEN: 1. M/s Adtheorem India Private Ltd, HD-006,Tin Factory Road, 78, Old Madras Road, Mahadevapura, Next to KR Puram, Bengaluru-560016
2. Tapan Datta Kumar, Director, #141,Bandhan 2nd Cross, MLA Layout, Near IBP Petrol Bunk, R T Nagar, Bengaluru-560032.
3. Mr Rajendra Kumar Khare, Managing Director, 1295,1st cross, 1st main, New Thippasandra HAL 3rd Stage, Indiranagar, Bengaluru-560075.
4. Mr Anant Kansal, Director, 191,Palm Meadows, Phase-1, HAL Whitefield Road, Ramagondanahalli, Bengaluru-560066.
....APPELLANTS
AND: The Registrar of Companies, Bengaluru, 'E' Wing, 2nd Floor, Kendriya Sadan, Koramangala, Bengaluru-560034 **...RESPONDENT**

SUMMONS TO RESPONDENT BY WAY OF PAPER PUBLICATION

To, The Registrar of Companies, Bengaluru, 'E' Wing, 2nd Floor, Kendriya Sadan, Koramangala, Bengaluru-560034.

Whereas the Appellants have filed an appeal under Section 421 of the Companies Act,2013 challenging the Final Order dated 29.10.2025 passed by the Hon'ble National Company Law Tribunal, Bengaluru Bench under Section 441 of the Companies Act,2013 in CP No 58/BB/2025. You are hereby summoned to appear in person or through a pleader duly instructed before the National Company Law Appellate Tribunal, Chennai Branch.

Take Notice that in default of your appearance on the **31st day of August 2026 at 10.30 am,** the appeal will be heard and determined in your absence, placing you as ex-parte.

Advocate for Appellants
Sri S Guru Prasanna
D-03, 3rd Floor, 'SOLUS' Jain Heights, 1st Cross, J C Road, Bengaluru- 560027, Ph:9902025246

Can Fin Homes Limited
(CIN : L85110KA1987PLC008699)
D.No.2-3-31, Lahoti House, 1st Floor, Bhoiwada, Karimnagar-505001, Telangana State.
Ph: 0878-2243299, 7625079204
e-mail: karimnagar@canfinhomes.com
CanFinHomes Ltd (Sponsor: CANARA BANK) HOME LOANS • DEPOSITS

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
[See proviso to rule 8 (6)]

E-AUCTION SALE NOTICE for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **constructive possession** of which has been taken by the Authorised Officer of **Can Fin Homes Ltd., Karimnagar Branch,** will be sold by holding e-auction on **"As is where is", "As is what is"** and **"Whatever there is"** on **17-09-2026,** for recovery of **Rs.5,37,434/- (Rupees Five Lakhs Thirty Seven Thousand Four Hundred Thirty Four)** due to **Can Fin Homes Ltd.** From **Mr. Mohammad Afzal Ali** and **Mrs. Athiya Sulthana (Borrowers)** and **Mr. MD. Haje Pasha (Guarantors),** as on **11-08-2026,** together with further interest and other charges thereon.

The reserve price will be **Rs.19,30,000/- (Rupees Nineteen Lakhs Thirty Thousand)** and the earnest money deposit will be **Rs. 1,93,000/- (Rupees One Lakh Ninety-Three Thousand)**

(Give short description of the immovable property with known encumbrances, if any)

All That The Piece And Parcel Of The House Bearing No.4-2-99/A, Admeasring 60.70 Sq.Yds Or 50.75 Sq. Mtrs, Situated At Moghalpura Locality Of Peddapalli Mandal & Town District Peddapalli, Registration Peddapalli District Registrar And **Bounded As Follows: North :** H No.4-2-99 Of Mohammed Sadiq Ali, **South :** H.No.4-2-99 Of Nayeem Sulthana, **East :** H.No.4-2-93 Of Azeem, **West :** Road.

The detailed terms and conditions of the sale are provided in the official website of **Can Fin Homes Ltd., (https://www.canfinhomes.com/SearchAuction.aspx).** Link for participating in e-auction : **www.auctionbazaar.com**

Date : 11.08.2026
Place : Karimnagar
Sd/- Authorised Officer
Can Fin Homes Limited

M/s. Concord Drugs Limited (CIN: L24230TG1995PLC020093)
Survey No 249, Brahmanapally Village Hayathnagar Manadal RR District, Pin - 501511, Telangana.
(Extract of Consolidated & Standalone Un-Audited Financial Results for Quarter Ended 30th June, 2026)
(All Amount in Rs. Lakhs Unless otherwise stated)

S. No	Particulars	30-Jun-26 (Un Audited)	31-Mar-26 (Audited)	30-Jun-25 (Un Audited)	31-Mar-26 (Audited)	30-Jun-26 (Un Audited)	31-Mar-26 (Audited)	30-Jun-25 (Un Audited)	31-Mar-26 (Audited)
		(Consolidated)				(Standalone)			
1	Total Revenue	2,094.70	3,789.89	1,360.64	7,877.13	2,089.68	3,556.31	1,338.35	7,588.30
2	Profit/ (Loss) before Exceptional item and tax	154.49	74.76	15.83	147.32	154.26	73.47	15.2	144.86
3	Profit/ (Loss) before tax	154.49	74.76	15.83	147.32	154.26	73.47	15.2	144.86
4	Profit/ (Loss) for the period	111.4	52.8	11.77	105.5	111.23	51.68	11.14	103.74
5	Total Comprehensive Income for the period (comprising profit and other comprehensive income for the period)	111.4	52.8	11.77	105.5	111.23	51.68	11.14	103.74
6	Paid up Capital (Face value of the share- Rs. 10 each)	1,317.50	1,317.50	1,000.00	1,317.50	1,317.50	1,317.50	1,000.00	1,317.50
7	Other Equity	3,645.12	3,533.89	2,422.50	3,533.89	3,645.12	3,533.89	2,422.50	3,533.89
8	Earnings per share (of Rs. 10 each) (in Rupees) (not annualised)								
	a. Basic (in Rs)	0.85	0.47	0.12	0.95	0.84	0.46	0.11	0.93
	b. Diluted (in Rs)	0.85	0.47	0.12	0.95	0.84	0.46	0.11	0.93

Note: 1. The above financial results as reviewed & recommended by the Audit Committee were considered and approved by the Board of Directors at their meeting held on 10.08.2026.

2. The above is an extract of the detailed format of Quarterly filed with the Stock Exchange under Regulations 33 of the SEBI (Listing Obligation and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on Company's website at www.concorddrugs.in (https://concorddrugs.in/investor-relations/)and the stock exchange's website at www.bseindia.com.

For and on behalf of the Board
Sd/- S. Nagi Reddy
Chairman & managing Director
DIN: 01764665
Place : Hyderabad
Date : 10-08-2026

AMBIT FINVEST PRIVATE LIMITED
AMBIT Finvest — Pragati ke partner
Corporate Off: Kanakia Wall Street, 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093

POSSESSION NOTICE (For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **Ambit Finvest Private Limited** Having its registered office at Ambit House, 449, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, Corporate office at Kanakia Wall Street - 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount notice is hereby given to the following borrowers and the and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

Name of the Borrower/ Co-Borrowers/ Guarantors & Loan Account Number	Demand Notice Date & Amount	Date of Possession Type of possession
1) GARALAPATI RAAJITHA 2) GARALAPATI RAMMOHAN REDDY Lan Nos. KMT000001008242	21/06/2025 & RS. 45,98,555.40/- (Rupees Forty Five Lakhs Ninety Eight Thousand Five Hundred Fifty Five And Forty Paisa Only) As On : 21-06-2025	08-08-2026 Physical Possession

Description Of Immovable Property / Properties Mortgaged : All The Piece And Parcel Of The Property Being Factory Land And Shed Of M/s. Sai Ram Rocks To The Extent Of 983.55 Sq. Yds Bearing Plot No. 28,29,30,32 & 33 And H. No. 13-1-87 Under Survey No. 290/ B And 290/aa Situated In Yellandu Road, Mallemadugu Revenue, Kaikondaigudem, Khammam Corporation Limits, Khammam District. Boundaries Are As Follows: For Plot No. 28 : East : 25 Feet Wide Road; West : Plot No. 33; North: Plot No. 29; South: Plot No. 27 For Plot No.29 To 30 : East : 25 Feet Wide Road; West : Plot No. 31 & 32; North : Others Land; South : Plot No. 28. For Plot No. 32 East : Plot No. 29; West : 25'-00" Feet Wide Road; North : Plot No. 31; South: Plot No. 33. For Plot No. 33: East : Plot No. 28; West : 25'-00" Feet Wide Road; North : Plot No. 32; South : Plot No. 34.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Ambit Finvest Private Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date : 12.08.2026. Place: KHAMMAM, TELANGANA
Sd/- Authorised Officer - Ambit Finvest Private Limited

SAMPRE NUTRITIONS LIMITED
(CIN: L15499TG1991PLC013515)
Reg Office: Plot No. 133, Industrial Estate, Medchal - 501 401
Email id: gurbani@gurbanigroup.in, website: www.gurbanigroup.in
Tel: 08418 - 222427/28

NOTICE OF THE 35TH AGM AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the Thirty-Fifth (35th) Annual General Meeting ("AGM") of the members of Sampre Nutritions Limited ("the Company") is scheduled to be held on Friday, 04 September 2026 at 11:00 A.M. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") to transact the business as set out in the Notice of AGM, in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and Rules made thereunder read with General Circular No. 03/2025 dated 22 September 2025 issued by the Ministry of Corporate Affairs ("MCA") and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated 03 October 2024 issued by Securities and Exchange Board of India ("SEBI") (hereinafter collectively referred to as "the Circulars").

In compliance with the above-mentioned circulars, notice of the AGM along with the Annual Report for the year 2025-26 were sent through electronic mode only on Monday, 10 August 2026, to all those members whose e-mail addresses are registered with the Company / Registrar and Transfer Agent ("RTA") / Depository Participants / Depositories. Members may note that the notice and annual report for the year 2025-26 are also available on the Company's website www.gurbanigroup.in, website of the Stock Exchange i.e., BSE Limited https://www.bseindia.com/, and on the website of National Securities Depository Limited www.evoting.nsdl.com.

Instructions for Remote E-Voting

In compliance with Section 108 of the Act, read with the corresponding rules, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and in terms of SEBI circular no. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated 09 December 2020, the Company is providing remote e-voting facility to its members, to enable them to cast their votes electronically through the facility provided by National Securities Depository Limited ("NSDL").

Additionally, the facility for voting during the AGM will also be made available. Members present in the AGM through VC /OAVM and who have not casted their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through the e-voting system during the AGM. Detailed instructions for remote e-voting, e-voting during the AGM and attending the AGM through VC / OAVM are provided in the Notice of the AGM. All members are further informed that:

1. The remote e-voting period commences on Tuesday, 01 September 2026, at 09:00 A.M. (IST) and ends on Thursday, 03 September 2026 at 05:00 PM. (IST). The e-voting module will be disabled by NSDL for voting thereafter. A member will not be allowed to vote again on any resolution on which vote has already been cast.

2. Members who have cast their votes by remote e-voting prior to the AGM may participate in the AGM but shall not be entitled to cast their votes again.

3. Members holding shares either in physical or dematerialized form, as on cut-off date, i.e., Friday, 28 August 2026, may cast their votes electronically through remote e-voting before the AGM or e-voting at the AGM. The voting rights of members shall be proportionate to their share of the paid-up equity share capital of the Company as on the cut-off date.

4. Any person, who become member of the Company after dispatch of the Notice of AGM and hold shares as on the cut-off date may obtain the login ID and password by sending an email to the RTA at prabhakar@bigshareonline.com by mentioning their Folio No. / DP ID and Client ID No. However, if you are already registered with NDSL for e-voting then you can use your existing user ID and password for casting your vote. If you forgot your password, you can reset your password by using "Forget User Details / Password" option available on www.evoting.nsdl.com.

5. Only those persons whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting before the AGM or e-voting during the AGM.

If you have any queries or issues regarding attending AGM and e-Voting from the NSDL e-voting System, you can write an email to evoting@nsdl.com or contact at toll free no. 022 - 4886 7000.

All grievances connected with the facility for voting by electronic means may be addressed to Swapneel Puppala, Manager, (NSDL) National Securities Depository Limited at evoting@nsdl.com or call at toll free no. 022- 4886 7000.

Members who have not registered their e-mail address are requested to register the same in respect of shares held in electronic form with the Depository through their Depository Participant(s) and in respect of shares held in physical form by writing to the Company's RTA, 306, Right Wing, 3rd Floor, Amrutha Ville, Opp. Yashoda Hospital, Somajiguda Raj Bhavan Road, Hyderabad - 500082, Telangana, India; E-mail: prabhakar@bigshareonline.com.

For **Sampre Nutritions Limited**
Sd/-
Brahma Gurbani
Managing Director
(DIN: 00318180)

Date: 10 August 2026
Place: Hyderabad, TG

KHAITAN ELECTRICALS LIMITED (IN LIQUIDATION)
Liquidator's Address: Bajarang Kunj, Room No 412 & 413, 2B, Grant Lane, 4th Floor, Kolkata - 700 012
Contact: 9831084745 / 033-22118800, Email ID: cirp.kel@gmail.com

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and regulations framed thereunder, that the properties stated in Table below, will be sold by E-Auction on **"AS IS WHERE IS, WHATEVER THERE IS AND WITHOUT RECOURSE"** basis through the the BAANKNET auction platform: **https://ibbi.baanknet.com** without any representation, warrantee or indemnity.

Last date for submission of Eligibility documents	12.09.2026
Last Date for Submission of EMD	12.09.2026
Last date for Inspection	07.09.2026 (from 11.00 a.m. to 5.00 pm.)
E-auction date	**14.09.2026** between 11.00 - 13.00 Hrs. (11.00 am to 1.00 P.M.)

Lot No.	Particulars	Reserve Price (in Rs.)	EMD (in Rs.)	Time of Auction on the date of auction
1	Freehold landed property admeasuring about 20.52 acre at Mouza Sangur, Panchayat : Protapnagar, PS: Sonarpur, Dist.: South 24 Parganas, West Bengal	4,40,36,400/-	44,03,600/-	11.00 - 13.00 Hrs. (11.00 AM to 1.00 PM)

1. The details of properties, such as Dag Number etc. may be seen from the **Process Memorandum in the auction site.** Interested applicant may refer to the PROCESS Memorandum containing details of terms and conditions of online E-Auction, E-Auction Bid Form, Eligibility, Criteria, Declaration by bidder, EMD requirement etc. available in service provider on and from 14th August, 2026 at 11.00 A.M onwards till 11th September, 2026 at 5.00 P.M from web portal i.e. E-auction platform **https://ibbi.baanknet.com** or writing to e-mail **cirp.kel@gmail.com.**
2. The Liquidator reserves the right to accept or cancel or extend or modify etc. Any terms and condition of E-Auction at any time. He has the right to reject any of the bid without assigning any reasons.
3. The undertaking referred in clause 3 hereinabove should state that the prospective bidder does not suffer from any ineligibility under section 29A of the Code to the extent applicable. Prospective bidders may note that if found ineligible at any stage, the EMD shall be forfeited as per IBBI Circular No. IBBI/LIQ/84/2025 dated 28th March, 2025.
4. Kindly note that EMD payment must be made through the BAANKNET portal by adding funds to the e-Wallet and clicking "Participate" for the respective auction. Name of Eligible Bidders will be identified and conveyed by Liquidator to participate in online e-auction on the portal **www.baanknet.com.** The interested bidder should create their User ID & Password in the auction.
5. Prospective bidders shall submit the requisite documents, including an undertaking of eligibility under Section 29A of the Insolvency and Bankruptcy Code through the BAANKNET auction platform **https://ibbi.baanknet.com**
6. Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the BAANKNET auction platform: **https://ibbi.baanknet.com**
7. The undertaking referred in clause 3 hereinabove should state that the prospective bidder does not suffer from any ineligibility under section 29A of the Code to the extent applicable. Prospective bidders may note that if found ineligible at any stage, the EMD shall be forfeited as per IBBI Circular No. IBBI/LIQ/84/2025 dated 28th March, 2025.

Kamalesh Kumar Singhania
Liquidator for Khaitan Electricals Ltd. (In Liquidation)
IBBI Regn. No.: IBBI/IPA-002/IP-N00023/2016-17/10050
AFA valid upto 23.09.2026
cirp.kel@gmail.com (Process Specific)
Place : Kolkata
Date : 12.08.2026

CSB Bank Trusted Heritage Smart Future
PUBLIC NOTICE ON AUCTION OF PLEDGED GOLD ORNAMENTS

The borrower/s in specific and interested bidders in general, are hereby informed that on account of non-repayment of the Banks due by the borrowers as under despite the payment notice and recall/auction notice issued by the Bank, the gold ornaments pledged with the bank security by the respective borrowers for the loan availed by them will be sold in public auction on "as is where is" and "non-recourse" at branch premises on **29th August 2026 at 10.30 AM**. The auction may be adjourned to any other later date at the discreation of the bank upon publication of the same in the Bank's notice board. The borrowers are hereby further inform that the gold ornaments will be disposed of by public auction/e-auction, if the auction is not successful, and if there is a further balance to be recovered thereafter, legal action will be initiated against the borrower/s for recovery of the balance amounts due to the bank. "In case of deceased borrower, all conditions will be applicable to legal heirs."

S. No.	Auction Center CSB Branch	Account Name	Client ID	No.of Acc.	Bal. Outstanding as on 10-08-2026	Weight (grams)
1	Hyderabad	Polepalli Janaki	10187149	001	53,51,717.41	460.70
2	Secunderabad	Rishikesh Gupta	10279181	002	29,87,231.59	294.60
3	Secunderabad	Sunkari Rajesh	10029652	001	69,195.13	7.40
4	Kukatpally	K Sunil Kumar	03365842	011	34,39,833.40	395.70
5	Kukatpally	Panyala Sri Nagarani	04136992	002	3,51,820.07	40.00
6	A S Rao Nagar	Abbanaboina Prathap	10289852	003	71,94,930.26	613.20
7	A S Rao Nagar	Sharabu Anil Kumar	07315604	004	92,37,993.10	816.20
8	Uppal	Dharavath Shanker	04262931	002	4,42,468.39	45.90
9	Uppal	Karanam Suryakiran	08167995	001	19,76,095.49	172.80
10	Uppal	Madisetti Yellaiah	04363556	002	9,47,500.44	98.00
11	Uppal	R Venureddy	10179884	002	25,47,739.63	252.20
12	Uppal	Vattipally Bharath Kumar	10176518	001	1,34,928.05	14.00
13	Warrangal	Avula Rajamani	04479738	001	58,164.32	9.40
14	Warrangal	Maraju Yakaiah	07396170	001	2,30,436.11	31.40
15	Warrangal	Molothu Bikku	10050689	001	8,59,885.01	75.20
16	Warrangal	Nunavath Thirupathi	04565505	001	8,24,219.44	72.70
17	Warrangal	Sravan Kumar	10004018	001	1,22,071.57	20.00
18	S R Nagar	Adabala Satyanarayana Murthy	07678613	003	36,62,702.81	317.90
19	S R Nagar	Boddu Varaprasada Rao	10040265	002	47,26,843.93	406.50
20	S R Nagar	Boorsu Nalini	10180538	001	51,84,714.39	434.14
21	S R Nagar	Burusu Siva Sandeep	10123388	002	56,39,882.46	486.50
22	S R Nagar	Khaji Hidayathulla	10122530	001	34,82,176.44	308.10
23	S R Nagar	Purabi Das	10180404	001	4,95,515.60	51.40
24	S R Nagar	Sunkara Venkata Ramesh Kumar	07597696	001	25,29,074.62	233.00
25	S R Nagar	Tata Srinivas Goud	10016255	001	69,38,483.10	583.90
26	S R Nagar	Thota Keerthi Reddy	07321406	001	4,16,922.31	44.80
27	S R Nagar	Vijaya Bharathi Lakshmi Kumari Sunkara	07628597	001	99,86,482.74	919.80
28	Pragathi Nagar	Raavi Chaitanya Krishna	10308080	002	79,87,398.99	693.00
29	Station Ganpur	Chikkudu Anil	07663360	003	5,06,332.61	59.00
30	Station Ganpur	Motam Hari	05004836	001	1,50,632.97	15.60
31	Aswaraopeta	Bollu Posibabu	10181497	001	9,75,117.40	101.00
32	Aswaraopeta	Shaik Masthanbee	07822766	001	4,30,227.67	44.60
33	Shamshabad	Gorige Shiva Goud	04729383	002	7,07,881.68	72.60
34	Karimnagar	Bairi Anjaneyulu	10003710	001	2,90,990.42	39.10
35	Karimnagar	Cheruku Janardhan	10175192	001	4,80,889.68	49.80
36	Karimnagar	Rachamalla Vikas	10180316	001	24,03,230.44	252.40
37	Jangaon	Aluru Mallesh	04915716	001	90,177.37	9.40
38	Jangaon	Mabbu Bhaskar	04918857	001	58,693.31	9.70
39	Jangaon	Soni Cherukuri	10176264	002	12,39,164.36	130.80
40	Mulugu	Baikani Venu Yadav	04687561	001	7,55,659.63	80.36
41	Mulugu	Poleboina Prathap	10180505	001	1,18,931.38	15.07
42	Eturunagaram	Atkuri Lakshmi	05012689	001	32,246.49	5.50
43	Eturunagaram	Jupaka Ramesh	05026612	004	3,29,938.21	45.40
44	Eturunagaram	Kokkerekkala Raju	04978515	001	30,598.83	5.20
45	Bhupalapally	Kandhunuri Santhosh	10175171	001	73,394.61	7.60
46	Bhupalapally	Pulla Srujan	10176515	002	1,50,725.10	16.80
47	Laxmidevipalli	Tejavath Nagaraju	08178876	001	5,78,730.77	48.20
48	Manuguru	Alam Jyothi	10181649	001	2,21,656.23	23.70
49	Manuguru	Bodha Rajitha	10173576	002	5,46,689.47	59.50
50	Manuguru	Chidam Nirosha	10177846	002	1,24,311.56	11.80
51	Manuguru	Gajjala Leeladhar Reddy	08212734	001	7,28,035.15	77.70
52	Manuguru	Jampana Geetha	07934181	002	30,52,371.67	256.80
53	Chandrugonda	Amgoth Balaram	04752027	004	9,14,907.37	113.42
54	Chandrugonda	Gugolothu Bebi	10007595	001	1,40,263.97	24.00
55	Tekulapalli	Eshlavath Vinod	07837880	003	20,70,697.43	177.80
56	Mulakalapalli	Sreeramula Ravindra Chary	04755784	002	2,32,171.85	24.10
57	Mulakalapalli	Sunnam Narasamma	10006394	001	57,907.32	10.00
58	Mulakalapalli	Vemula Sekuntala	10074088	003	1,94,305.45	23.30
59	Somajiguda	Manchiravula Rohit Kumar	04870584	002	9,12,437.33	105.90
60	Somajiguda	Pothuri Narendra Varma	08119260	001	8,23,558.92	69.60
61	Somajiguda	Ramireddygari Vimala	08231979	003	26,65,490.12	285.19
62	Somajiguda	Vejju Venkata Sai Pramod	07903639	001	7,93,011.40	67.00
63	Khammam	Banoth Naveen	10020229	001	2,96,075.33	30.70
64	Khammam	Emmadi Ramarao	10008349	001	34,64,702.13	304.50
65	Khammam	Nelluri Radhakrishna	10180151	001	3,28,586.20	34.50
66	Miyapur	Makkena Venkata Ramana	10179245	001	1,15,946.31	12.00
67	Banjara Hills	Kolavennu Sai Geetha	10299583	001	2,61,571.82	24.40
68	Jubilee Hills	Kolavennu Sai Geetha	10299583	001	22,45,537.86	190.20
69	Yellandu	Boshala Srikanth	10180546	003	3,06,838.33	29.30
70	Yellandu	Madishetti Ravi	10157912	002	2,08,176.70	25.30
71	Yellandu	Sana Rajesh	10134024	003	3,95,631.60	46.20
72	Yellandu	Sayyed Nayeem	10195781	004	15,49,394.77	134.40

For more details/account wise information borrowers/interested bidders may contact respective branches and for participating in the auction

Telengana | 12.08.2026
Sd/- Authorized Officer, CSB Bank

ಕುವೆಂಪು ಥೀಮ್ ಪಾರ್ಕ್ ಲೋಕಾರ್ಪಣೆ

ಬೆಂಗಳೂರು,ಆ.12– ಕರ್ನಾಟಕ ವಿದ್ಯುತ್ ಪ್ರಸರಣ ನಿಗಮ ನಿಯಮಿತ (ಕೆಪಿಟಿಸಿಎಲ್) ವು ತನ್ನ ಸಾಮಾಜಿಕ ಹೊಣೆಗಾರಿಕೆ ನಿಧಿಯಡಿ ನಿರ್ಮಿಸಿರುವ ‘ಕುವೆಂಪು ಥೀಮ್ ಪಾರ್ಕ್’ಅನ್ನು ಇಂಧನ ಮತ್ತು ಪ್ರಾವಾಸೋದ್ಯಮ ಸಚಿವ ಕೆ.ಜೆ.ಜಾರ್ಜ್ ಮತ್ತು ಬೆಂಗಳೂರು ನಗರಾಭಿವೃದ್ಧಿ ಸಚಿವ ಸಿ.ಬಿ.ಕೃಷ್ಣಬೈರೇಗೌಡ ಅವರು ಮಂಗಳವಾರ ಉದ್ಘಾಟಿಸಿದರು.

ಕೆಪಿಟಿಸಿಎಲ್ ತನ್ನ ಸಾಮಾಜಿಕ ಹೊಣೆಗಾರಿಕೆ ನಿಧಿಯಡಿ ಸರ್ವಜ್ಞನಗರ ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರದ ಹೆಚ್‌ಬಿಆರ್ ಬಡಾವಣೆಯಲ್ಲಿ ಈ ಥೀಮ್ ಪಾರ್ಕ್ ನಿರ್ಮಿಸಿದೆ. ಉದ್ಯಾನ ಉದ್ಘಾಟಿಸಿ ಮಾತನಾಡಿದ ಕ್ಷೇತ್ರದ ಶಾಸಕರೂ ಆಗಿರುವ ಇಂಧನ ಹಾಗೂ ಪ್ರವಾಸೋದ್ಯಮ ಸಚಿವ ಕೆ.ಜೆ. ಜಾರ್ಜ್, “ಹಸಿರು ಬೆಂಗಳೂರಿಗೆ ಈ ಥೀಮ್ ಪಾರ್ಕ್ ಅತ್ಯುತ್ತಮ ಕೊಡುಗೆಯಾಗಿದ್ದು, ಸ್ವಚ್ಛ ಮತ್ತು ಹಸಿರು ಬೆಂಗಳೂರು ನಿರ್ಮಾಣದ ಸರ್ಕಾರದ ಬದ್ಧತೆಗೆ ಸಾಕ್ಷಿಯಾಗಿದೆ,” ಎಂದರು.

“ಕೆಪಿಟಿಸಿಎಲ್ ತನ್ನದೇ ಸ್ಥಳದಲ್ಲಿ ಸಿಎಸ್‌ಆರ್ ಅನುದಾನದಲ್ಲಿ ಈ ಸುಂದರ ಪಾರ್ಕ್ ನಿರ್ಮಿಸಿದೆ. ಇದರಿಂದಾಗಿ ಹೆಚ್‌ಬಿಆರ್ ಬಡಾವಣೆಯಲ್ಲಿ ಕುರುಚಲು ಕಾಡಿನಂತೆ ಇದ್ದ ಸ್ಥಳ ಈಗ ಆಕರ್ಷಕ ತಾಣವಾಗಿದೆ. ಈ ಪಾರ್ಕ್ ನಿರ್ಮಾಣಕ್ಕೆ ಸಹಕಾರ ನೀಡಿದ ಹಿಂದಿನ ಮುಖ್ಯಮಂತ್ರಿ ಸಿದ್ದರಾಮಯ್ಯ, ಈಗಿನ ಮುಖ್ಯಮಂತ್ರಿ ಡಿ.ಕೆ.ಶಿವಕುಮಾರ್ ಹಾಗೂ ಇದನ್ನು ಸುಂದರವಾಗಿ ನಿರ್ಮಿಸಲು ನೆರವಾದ ಕೆಪಿಟಿಸಿಎಲ್ ಅಧಿಕಾರಿಗಳು, ಸಿಬ್ಬಂದಿಗೆ ಕ್ಷೇತ್ರದ ಜನತೆ ಹಾಗೂ ಸಮಗ್ರ ಬೆಂಗಳೂರು ನಾಗರಿಕರ ಪರವಾಗಿ ಧನ್ಯವಾದ ಸಲ್ಲಿಸುತ್ತೇನೆ,” ಎಂದು ತಿಳಿಸಿದರು.

ಬೆಂಗಳೂರು ನಗರಾಭಿವೃದ್ಧಿ ಸಚಿವ ಕೃಷ್ಣಬೈರೇಗೌಡ ಮಾತನಾಡಿ, “ಸರ್ವಜ್ಞನಗರ ಕ್ಷೇತ್ರದ ಶಾಸಕರೂ ಆಗಿರುವ ಸಚಿವರಾದ ಕೆ.ಜೆ.ಜಾರ್ಜ್ ಅವರು ತಮ್ಮ ಇಲಾಖೆಯನ್ನು ಯಶಸ್ವಿಯಾಗಿ ನಡೆಸುತ್ತಿರುವುದಲ್ಲದೆ, ಸುಂದರ ಬೆಂಗಳೂರು ನಿರ್ಮಾಣಕ್ಕೂ ಹೆಚ್ಚಿನ ಸಹಕಾರ ನೀಡುತ್ತಿದ್ದಾರೆ. ಕೆಪಿಟಿಸಿಎಲ್ ತನ್ನದೇ ಆಸ್ತಿಯನ್ನು ಕ್ಷೇತ್ರದ ಜನತೆಗೆ ಮುಕ್ತವಾಗಿಸಿದ್ದು, ನಿಗಮದ ಸಹಕಾರದಿಂದ ಗಿಡಗಂಟಿಗಳಿದ್ದ ಸ್ಥಳ ಈಗ ಅತ್ಯುತ್ತಮ ಉದ್ಯಾನವಾಗಿ ರೂಪುಗೊಂಡಿದೆ. ಮಕ್ಕಳು ಹಿರಿಯರಾದಿಯಾಗಿ ಎಲ್ಲರಿಗೂ ಸ್ಥಳ ಸಮುದಾಯ ಚಟುವಟಿಕೆ ಕೇಂದ್ರವಾಗಿ ಮುನ್ನಡೆಯಲಿದೆ. ಬೆಂಗಳೂರನ್ನು ಸುಂದರಗೊಳಿಸುವ ಈ ತಾಣ ಮುಖ್ಯವಾಗಲಿದೆ,” ಎಂದು ಹೇಳಿದರು.

ಉದ್ಯಾನ ಲೋಕಾರ್ಪಣೆ ಬಳಿಕ ಸಚಿವರಿಬ್ಬರೂ ಒಂದು ಸುತ್ತು ಹಾಕಿ ಪಾರ್ಕ್ ವಿಶೇಷತೆಗಳನ್ನು ತಿಳಿದುಕೊಂಡರು. ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಕರ್ನಾಟಕ ವಿದ್ಯುತ್ ಪ್ರಸರಣ ನಿಗಮ ನಿಯಮಿತದ ಯೋಜನೆಗಳ ವಿಭಾಗದ ನಿರ್ದೇಶಕ ಆರ್.ಜಯಕುಮಾರ್, ನಿಗಮದ ಹಿರಿಯ ಅಧಿಕಾರಿಗಳು ಹಾಗೂ ಸರ್ವಜ್ಞನಗರ ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರದ ಕಾಂಗ್ರೆಸ್ ಮುಖಂಡರು ಉಪಸ್ಥಿತರಿದ್ದರು.

ಅಭಿವೃದ್ಧಿ ವಿಚಾರದಲ್ಲಿ ಯಾವುದೇ ತಾರತಮ್ಯ ಮಾಡಲ್ಲ

ಕೆಂಗೇರಿ, ಆ. 12 : ಅಭಿವೃದ್ಧಿ ವಿಚಾರದಲ್ಲಿ ಯಾವುದೇ ತಾರತಮ್ಯ ಮಾಡುವುದಿಲ್ಲ. ಇಡೀ ಕ್ಷೇತ್ರದ ಸಮಗ್ರ ಅಭಿವೃದ್ಧಿಗೆ ಆದ್ಯತೆ ನೀಡಲಾಗಿದೆ ಎಂದು ಶಾಸಕ ಎಸ್.ಟಿ.ಸೋಮಶೇಖರ್ ತಿಳಿಸಿದ್ದಾರೆ.

ಕ್ಷೇತ್ರದ ದೊಡ್ಡಬಿದರಕಲ್ಲು ವಾರ್ಡಿನ ಕಾಂಗ್ರೆಸ್ ಜಿಬಿಎ ಸಂಭಾವ್ಯ ಅಭ್ಯರ್ಥಿ ಪ್ರಸಾದ್ ಕುಮಾರ್ ಆರ್ ನೇತೃತ್ವದಲ್ಲಿ ಹೆಪ್ಪರಿಗೆ ಬಡಾವಣೆಯಲ್ಲಿ ಆಯೋಜಿಸಿದ್ದ ಜನಸ್ಪಂದನದಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಸಮಸ್ಯೆಗಳನ್ನು ಆಲಿಸಿ, ಅಹವಾಲು ಸ್ವೀಕರಿಸಿ ಮಾತನಾಡಿದರು.

ದೊಡ್ಡಬಿದರಕಲ್ಲು ವಾರ್ಡ್ ಅಭಿವೃದ್ಧಿ ವಿಚಾರವಾಗಿ ಕೆಲವರು ಜಾಲತಾಣಗಳಲ್ಲಿ ವ್ಯಥಾ ಅಪಪ್ರಚಾರದಲ್ಲಿ ತೊಡಗಿದ್ದಾರೆ ಕಿವಿಗೊಡಬೇಡಿ. ಯಾವುದೇ ವಾರ್ಡ್ ಇಲ್ಲವೇ ನಿರ್ದಿಷ್ಟ ಪ್ರದೇಶಗಳಿಗೆ ಸೀಮಿತವಾಗಿ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳನ್ನು ಕೈಗೊಂಡಿಲ್ಲ

ಎಂದು ಸ್ಪಷ್ಟಪಡಿಸಿದರು. 110 ಹಳ್ಳಿ ವ್ಯಾಪ್ತಿ ಪ್ರದೇಶಗಳಲ್ಲಿ ಕಾವೇರಿ ನೀರು ಪೂರೈಕೆ, ಒಳಚರಂಡಿ ಕಲ್ಪಿಸಲು ವಿಶೇಷ ಒತ್ತು ನೀಡಲಾಗಿದೆ. ಮಳೆ ಬಂದರೆ ಇಲ್ಲಿನ ಭವಾನಿನಗರ ಮುಳುಗಿ ಹೋಗುತ್ತಿತ್ತು. ರಾಜಕಾಲುವೆಗೆ ತಡೆಗೋಡೆ ನಿರ್ಮಿಸಿ ಮನೆಗಳಿಗೆ ನೀರು ನುಗ್ಗದಂತೆ ಸಮಸ್ಯೆಯನ್ನು ಶಾಶ್ವತವಾಗಿ ಪರಿಹರಿಸಲಾಗಿದೆ ಎಂದರು.

ದೊಡ್ಡಬಿದರಕಲ್ಲು ವಾರ್ಡ್ ಕಾಂಗ್ರೆಸ್ ಜಿಬಿಎ ಸಂಭಾವ್ಯ ಅಭ್ಯರ್ಥಿ ಪ್ರಸಾದ್ ಕುಮಾರ್ ಆರ್. ಮಾತನಾಡಿ ,‘ಇನ್ನಷ್ಟು ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳಿಗೆ ಶಾಸಕ ಸೋಮಶೇಖರ್ ಅವರ ತಂಡದೊಂದಿಗೆ ಕೈಜೋಡಿಸಿ ಮುಂಬರುವ ಜಿಬಿಎ ಚುನಾವಣೆಯಲ್ಲಿ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷದ ಅಭ್ಯರ್ಥಿಗಳಿಗೆ ಆಶೀರ್ವಾದ ಮಾಡಿ ಎಂದು ಮನವಿ ಮಾಡಿದರು.

ದೊಡ್ಡಬಿದರಕಲ್ಲು ವಾರ್ಡ್ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷ ಲಿಖಿತ್ ಗೌಡ, ಪಶ್ಚಿಮ ಜಿಲ್ಲಾ ಕಾಂಗ್ರೆಸ್ ಉಪಾಧ್ಯಕ್ಷ ಮಂಜುನಾಥ್, ಹೇರೋಹಳ್ಳಿ ಬ್ಲಾಕ್ ಕಾಂಗ್ರೆಸ್ ಸಮಿತಿ ಅಧ್ಯಕ್ಷ ಶ್ರೀಧರ್, ಮಹಿಳಾ ಅಧ್ಯಕ್ಷೆ ಸುಮಾ ಜನಾರ್ಧನ್, ಕ್ಷೇತ್ರ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಅನುಷ್ಠಾನ ಸಮಿತಿ ಅಧ್ಯಕ್ಷ ದೇವರಾಜ್, ಅಂದ್ರಹಳ್ಳಿ ವಾರ್ಡ್ ಕಾಂಗ್ರೆಸ್ ಜಿಬಿಎ ಸಂಭಾವ್ಯ ಅಭ್ಯರ್ಥಿ, ನಾಗರಾಜ್, ವಾರ್ಡ್ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷ ಮುನಿರಾಜು ಆರ್.ಆರ್.ನಗರ ಕಂದಾಯ ವಿಭಾಗದ ಡಿಸಿ ಶಂಕರ್, ಎಸಿಪಿ ಅಶೋಕ್, ಅಶೋಕ್ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್‌ಗಳಾದ ಸಿದ್ದರಾಜೇಗೌಡ, ಪರಮೇಶ್, ಹರಿಕುಮಾರ್, ಹಿರಿಯ ಆರೋಗ್ಯ ನಿರೀಕ್ಷಕ ರಮೇಶ್, ಮತ್ತಿತರರು ಉಪಸ್ಥಿತರಿದ್ದರು.

ಸೆಪ್ಟೆಂಬರ್ ನಲ್ಲಿ ಭಾರತ-ಆಫ್ಘನ್ ಟಿ20 ಸರಣಿ

ನವದೆಹಲಿ,ಆ.12: ಭಾರತ ಮತ್ತು ಅಫ್ಘಾನಿಸ್ತಾನ ನಡುವಿನ ಮುಂಬರುವ ಮೂರು ಪಂದ್ಯಗಳ ಟಿ20 ಅಂತಾರಾಷ್ಟ್ರೀಯ ಸರಣಿಯನ್ನು ಭಾರತೀಯ ಕ್ರಿಕೆಟ್ ನಿಯಂತ್ರಣ ಮಂಡಳಿ (ಬಿಸಿಸಿಐ) ಖಚಿತಪಡಿಸಿದೆ.

ಸರಣಿಯ ಮೊದಲ ಪಂದ್ಯ ಸೆಪ್ಟೆಂಬರ್ 13ರಂದು ನಡೆಯಲಿದ್ದು, ಎರಡನೇ ಹಾಗೂ ಮೂರನೇ ಪಂದ್ಯಗಳು ಕ್ರಮವಾಗಿ ಸೆಪ್ಟೆಂಬರ್ 15 ಮತ್ತು 17ರಂದು ನಡೆಯಲಿವೆ. ದೆಹಲಿಯ ಅರುಣ್ ಜೇಟ್ಲಿ ಕ್ರೀಡಾಂಗಣವು ಸರಣಿಯ ಎಲ್ಲಾ ಮೂರು ಪಂದ್ಯಗಳಿಗೆ ಆತಿಥ್ಯ ವಹಿಸಲಿದೆ.

ಅಫ್ಘಾನಿಸ್ತಾನವು ಆತಿಥೇಯ ತಂಡವಾಗಿ ಈ ಸರಣಿಯಲ್ಲಿ ಆಡಲಿದೆ. ಬಿಸಿಸಿಐ ಅಧ್ಯಕ್ಷ ಮಿಥುನ್ ಮನ್ಹಾಸ್ ಅವರು ಈ ಬೆಳವಣಿಗೆಯನ್ನು ಖಚಿತಪಡಿಸಿದ್ದು, ಅಫ್ಘಾನಿಸ್ತಾನ ಕ್ರಿಕೆಟ್‌ಗೆ ಬೆಂಬಲ ನೀಡುವ ಬಿಸಿಸಿಐನ ಬದ್ಧತೆಯನ್ನು

ಮತ್ತೊಮ್ಮೆ ವ್ಯಕ್ತಪಡಿಸಿದ್ದಾರೆ. ಅಲ್ಲದೆ, ಭಾರತೀಯ ಕ್ರಿಕೆಟ್ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಮತ್ತು ಅಫ್ಘಾನಿಸ್ತಾನ ಕ್ರಿಕೆಟ್ ಮಂಡಳಿ ನಡುವಿನ ಸಂಬಂಧವನ್ನು ಈ ಸರಣಿ ಮತ್ತಷ್ಟು ಬಲಪಡಿಸಲಿದೆ ಎಂದು ಅವರು ಹೇಳಿದ್ದಾರೆ.

“ಅಫ್ಘಾನಿಸ್ತಾನದಲ್ಲಿ ಕ್ರಿಕೆಟ್ ಬೆಳವಣಿಗೆಗೆ ಬೆಂಬಲ ನೀಡಲು ಮತ್ತು ಅದರ ಆಟಗಾರರಿಗೆ ಉನ್ನತ ಮಟ್ಟದಲ್ಲಿ ಸ್ಪರ್ಧಿಸುವ ಅವಕಾಶಗಳನ್ನು ಒದಗಿಸಲು ಬಿಸಿಸಿಐ ಬದ್ಧವಾಗಿದೆ. ದ್ವಿಪಕ್ಷೀಯ ಕ್ರಿಕೆಟ್ ಇದರಲ್ಲಿ ಪ್ರಮುಖ ಪಾತ್ರ ವಹಿಸುತ್ತದೆ. ಗುಣಮಟ್ಟದ ಎದುರಾಳಿಗಳ ವಿರುದ್ಧ ನಿಯಮಿತವಾಗಿ ಆಡುವುದರಿಂದ ತಂಡಗಳಿಗೆ ಅಮೂಲ್ಯವಾದ ಅನುಭವ ದೊರೆಯುತ್ತದೆ.

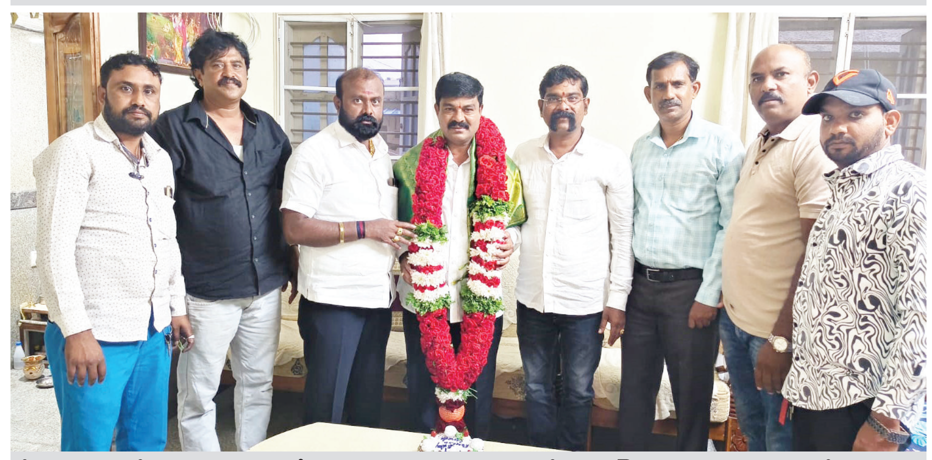
ಈ ಸರಣಿಗಾಗಿ ಅಫ್ಘಾನಿಸ್ತಾನ ಕ್ರಿಕೆಟ್ ಮಂಡಳಿಯನ್ನು ಭಾರತ–ಕ್ಕೆ ಸ್ವಾಗತಿಸುತ್ತೇವೆ. ಸರಣಿಯನ್ನು ಯಶಸ್ವಿಗೊಳಿಸಲು ಅವರೊಂದಿಗೆ ನಿಕಟವಾಗಿ ಕೆಲಸ ಮಾಡಲು ಎದುರು ನೋಡುತ್ತಿದ್ದೇವೆ. ಎರಡೂ ದೇಶಗಳ ಕ್ರಿಕೆಟ್ ಸಂಬಂಧವನ್ನು ಮತ್ತಷ್ಟು ಬಲಪಡಿಸುವುದರ ಜೊತೆಗೆ, ಒಟ್ಟಾಗಿ ಇನ್ನಷ್ಟು ಕೆಲಸ ಮಾಡುವ ಅವಕಾಶಗಳಿವೆ ಎಂಬ ನಂಬಿಕೆ ನಮಗಿದೆ,” ಎಂದು ಮನ್ಹಾಸ್ ಹೇಳಿದ್ದಾರೆ.

ಈ ಮಧ್ಯೆ, ಬಿಸಿಸಿಐ ಅಫ್ಘಾನಿಸ್ತಾನ ವಿರುದ್ಧದ ಸರಣಿಯನ್ನು ಅಧಿಕೃತವಾಗಿ ಖಚಿತಪಡಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಭಾರತದ ಪ್ರಸ್ತಾವಿತ ಬಾಂಗ್ಲಾದೇಶ ಪ್ರವಾಸ ನಡೆಯುವ ಸಾಧ್ಯತೆ ಮತ್ತಷ್ಟು ಕಡಿಮೆಯಾಗಿದೆ.

ಬಾಂಗ್ಲಾದೇಶ ಕ್ರಿಕೆಟ್ ಮಂಡಳಿ (ಬಿಸಿಬಿ) ಸೆಪ್ಟೆಂಬರ್ 1ರಿಂದ 13ರವರೆಗೆ ಆರು ಪಂದ್ಯಗಳ ವೈಟ್–ಬಾಲ್ ಸರಣಿಗಾಗಿ ಸಮಯವನ್ನು ನಿಗದಿಪಡಿಸಿತ್ತು.

ನಗರದ ಎಸ್.ಎಸ್.ಕೆ. ಸಮಾಜವು ಶಾಸಕರಾದ ಎಂ. ಕೃಷ್ಣಪ್ಪ, ಪ್ರಿಯಾಕೃಷ್ಣ ಅವರ ಹೆಸರಿನಲ್ಲಿ ವಿಜಯ ನಗರದ ದೇವಾಲಯದಲ್ಲಿ ಪೂಜೆ ಸಲ್ಲಿಸಿ, ಈ ಇಬ್ಬರು ನಾಯಕರನ್ನು ಸಂಪುಟಕ್ಕೆ ಸೇರಿಸಿಕೊಳ್ಳುವಂತೆ ದೇವಿಯಲ್ಲಿ ತಮ್ಮ ಬಯಕೆ ವ್ಯಕ್ತಪಡಿಸಿತು. ಸಂಘದ ಮಾಜಿ ಅಧ್ಯಕ್ಷ ಅನಂತ್.ಎಸ್. ಹಾಗೂ ಸಮಾಜದ ಸದಸ್ಯರು ಮತ್ತು ಸ್ನೇಹಿತರು ಈ ಪೂಜೆಯಲ್ಲಿ ಭಾಗವಹಿಸಿದ್ದರು.

ಬೆಂಗಳೂರು ಕೇಂದ್ರ ನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯ ಹಳೇ ವಿಮಾನ ನಿಲ್ದಾಣ ರಸ್ತೆಯ ಯು.ಆರ್. ರಾವ್ ಉಪನಗರ ಕೇಂದ್ರದ ಬಳಿಯಲ್ಲಿ ನಡೆಯುತ್ತಿರುವ ವಿಂಡ್ ಟನಲ್ ಜಂಕ್ಷನ್‌ನಲ್ಲಿ ನಡೆಯುತ್ತಿರುವ ಅಂಡರ್ ಪಾಸ್ ಕಾಮಗಾರಿ ಸ್ಥಳಕ್ಕೆ ಆಯುಕ್ತ ಜಗದೀಶ್.ಜಿ. ಅವರು ಇಂದು ಭೇಟಿ ನೀಡಿ ಕಾಮಗಾರಿಯನ್ನು ಪರಿಶೀಲನೆ ನಡೆಸಿದರು.



ಕೆ.ಆರ್.ಪುರ ಕ್ಷೇತ್ರದ ದೂರವಾಣಿ ನಗರ ವಾರ್ಡಿನ ಅಧ್ಯಕ್ಷ ರಮೇಶ್ ಗೌಡ ಅವರ ಹುಟ್ಟುಹಬ್ಬಕ್ಕೆ ಆಕಾಂಕ್ಷಿ ಪ್ರದೀಪ್ ಗೌಡ ಅವರು ಸನ್ಮಾನಿಸಿ ಶುಭಾಶಯ ಕೋರಿದರು. ಮುಖಂಡರಾದ ರಮೇಶ್,ರಾಜ್ ಕುಮಾರ್ ಇದ್ದರು.

ಓದುಗರ ಗಮನಕ್ಕೆ

ಪತ್ರಿಕೆಯಲ್ಲಿ ಪ್ರಕಟವಾಗುವ ಜಾಹೀರಾತುಗಳು ವಿಶ್ವಾಸ ಪೂರ್ಣವೇ ಆದರೂ ಅವುಗಳಲ್ಲಿನ ಮಾಹಿತಿ, ವಸ್ತು ಲೋಪ–ದೋಷ, ಗುಣಮಟ್ಟ ಮುಂತಾದವುಗಳ ಕುರಿತು ಆಸಕ್ತ ಸಾರ್ವಜನಿಕರು ಜಾಹೀರಾತುದಾರರೊಡನೆಯೇ ವ್ಯವಹರಿಸಬೇಕಾಗುತ್ತದೆ. ಅದಕ್ಕೆ ಪತ್ರಿಕೆ ಜವಾಬ್ದಾರಿಯಾಗುವುದಿಲ್ಲ.
–ಜಾಹೀರಾತು ವ್ಯವಸ್ಥಾಪಕರು

ಆರ್‌ಎಸ್‌ಎಸ್ ವಿರುದ್ಧ ಕಾಂಗ್ರೆಸ್ ಪ್ರತಿಭಟನೆ

ಬೆಂಗಳೂರು,ಆ.12–ರಾಷ್ಟ್ರೀಯ ಸ್ವಯಂಸೇವಾ ಸಂಘದ ಮುಖ್ಯಸ್ಥರಾದ ಮೋಹನ್ ಭಾಗವತ್ ರವರು ಪಾಕಿಸ್ತಾನ, ಚೀನಾ ನಮಗೆ ಶತ್ರು ರಾಷ್ಟ್ರವಲ್ಲ ಪಾಕಿಸ್ತಾನವನ್ನು ದೀರ್ಘಕಾಲ ದ್ವೇಷಿಸಬಾರದು ಎಂಬುವ ಹೇಳಿಕೆ ನೀಡಿದ್ದು ಪಾಕಿಸ್ತಾನವನ್ನು ವಿರೋಧಿಸಿ ರಾಜಕೀಯ ಲಾಭ ಪಡೆಯುವ ಆರ್ ಎಸ್ ಎಸ್ ನವರು ಈಗ ರಾಜಕೀಯ ಲಾಭಕ್ಕಾಗಿ ಇಂತಹ ಹೇಳಿಕೆ ನೀಡುತ್ತಿರುವುದನ್ನ ಖಂಡಿಸಿ ಕೂಡಲೇ ಅವರ ಹೇಳಿಕೆಯ ಬಗ್ಗೆ ತನಿಖೆ ನಡೆಸಬೇಕು ಎಂದು ಆಗ್ರಹಿಸಿ ಕಾಂಗ್ರೆಸ್ ಕಾರ್ಯಕರ್ತರು ಇಂದು ನಗರದ ಗಾಂಧಿ ಪ್ರತಿಮೆ ಬಳಿ ಪ್ರತಿಭಟನೆ ನಡೆಸಿದರು.

ಕೇಂದ್ರ ಸರ್ಕಾರ ಇತ್ತೀಚೆಗೆ ನೀಟ್ ಪ್ರಶ್ನೆ ಪತ್ರಿಕೆ ಸೋರಿಕೆಯಿಂದ ಕೇಂದ್ರ ಸರ್ಕಾರ ಈಗಾಗಲೇ ಶಿಕ್ಷಣ ಸಚಿವರಾಗಿದ್ದ ಧರ್ಮೇಂದ್ರ ಪ್ರಧಾನ್ ರವರ ರಾಜೀನಾಮೆ ಪಡೆದಿದೆ. ಈಗ ಇಡೀ ದೇಶದಲ್ಲಿ ಕೇಂದ್ರ ಸರ್ಕಾರ ಹಾಗೂ ಪ್ರಧಾನ ಮಂತ್ರಿ ನರೇಂದ್ರ ಮೋದಿರವರ ವಿರುದ್ಧ ಯುವಕರು ಬೀದಿಗೆ ಇಳಿದು ಹೋರಾಟ ನಡೆಸುತ್ತಿದ್ದಾರೆ. ಇಂತಹ ಸಂದರ್ಭದಲ್ಲಿ ಆರ್.ಎಸ್.ಎಸ್‌ನ ಮುಖ್ಯಸ್ಥರು ನೀಡಿರುವ ಹೇಳಿಕೆ ಅತ್ಯಂತ ಕುತೂಹಲಕಾರಿಯಾಗಿದೆ ಎಂದು ತಿಳಿಸಿದ್ದಾರೆ.

ಪಾಕಿಸ್ತಾನದ ಹೆಸರನ್ನು ದೇಶದಲ್ಲಿ ಯಾರಾದರೂ ಪ್ರಸ್ತಾಪಿಸಿದರೆ ಅವರು ದೇಶದ್ರೋಹಿಗಳು ಪಾಕಿಸ್ತಾನಕ್ಕೆ ಅವರನ್ನು ಕಳುಹಿಸಿ ಎನ್ನುವ ಬಿಜೆಪಿ ನಾಯಕರು ಇಂದು ಆರ್.ಎಸ್.ಎಸ್ ನ ಮುಖ್ಯಸ್ಥರು ಪಾಕಿಸ್ತಾನದ ಮೇಲೆ ಪ್ರೀತಿ ತೋರಿದಾಗ ಏಕೆ ಅವರ ವಿರುದ್ಧ ಬಿಜೆಪಿ ನಾಯಕರು ಹಾಗೂ ಅಂಧ ಭಕ್ತರು ಧ್ವನಿ ಎತ್ತುತ್ತಿಲ್ಲ ಎಂಬುದು ಈಗ ಅನುಮಾನಕ್ಕೆ ಎಡೆ ಮಾಡಿಕೊಟ್ಟಿದೆ ಎಂದಿದ್ದಾರೆ.

ಮೋಹನ್ ಭಗವತ್ ಅವರ ಹೇಳಿಕೆಯನ್ನು ಕೇಂದ್ರ ಸರ್ಕಾರ ಕೂಡಲೇ ಗಂಭೀರವಾಗಿ ಪರಿಗಣಿಸಿ ತನಿಖೆ ನಡೆಸಬೇಕು ಮೋಹನ್ ಭಾಗವತ್ ಪಾಕಿಸ್ತಾನದೊಂದಿಗೆ ಸ್ನೇಹ ಬೆಳೆಸುವ ವಿಷಯವನ್ನು ಪ್ರಸ್ತಾಪಿಸಿರುವುದರಿಂದ ಅನೇಕ ರಾಜಕೀಯ ತಂತ್ರದ ಮಾಹಿತಿ ಅಡಗಿದೆ ಅವರ ಹೇಳಿಕೆಯಲ್ಲಿ ಈ ಕೂಡಲೇ ಇದರ ಬಗ್ಗೆ ತನಿಖೆ ನಡೆಸಿ ಸತ್ಯಾಂಶವನ್ನ ಜನರ ಮುಂದೆ ಇಡಬೇಕೆಂದು ಆಗ್ರಹಿಸಿ ಮೋಹನ್ ಭಗವತ್ ಹಾಗೂ ಕೇಂದ್ರ ಸರ್ಕಾರದ ವಿರುದ್ಧ ಪ್ರತಿಭಟನೆ ನಡೆಸಲಾಯಿತು.

ಈ ಪ್ರತಿಭಟನೆಯ ನೇತೃತ್ವವನ್ನು ಕೆಪಿಸಿಸಿ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ ಎಸ್. ಮನೋಹರ್ ವಹಿಸಿದ್ದರು. ಪ್ರತಿಭಟನೆಯಲ್ಲಿ ಪ್ರಕಾಶ್ ಜೆ.ಹೇಮರಾಜು,ಆನಂದ್ ಕುಮಾರ್ ಎಂ.ಎಸ್.ಮುರಳಿ, ಉಮೇಶ್, ಓಬಳೇಶ್, ಪುಟ್ಟರಾಜು, ಕುಶಲ್, ಹರವೇಗೌಡ, ರಂಜಿತ್, ಮಾಧವ ಹನುಮ, ಶಾಹೀನ್ ಷರೀಫ್, ನವೀನ್, ಅಜಯ್, ಕಿಶೋರ್ ಸೇರಿದಂತೆ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷದ ಮುಖಂಡರು ಮತ್ತು ಕಾರ್ಯಕರ್ತರುಗಳು ಭಾಗವಹಿಸಿದ್ದರು.